

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 459/2000 IN  
O.A. NO. 265/1996

New Delhi this the 15th day of January, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. Shri Atma Ram Thakur  
S/o Shri Laxmi Singh Thakur  
R/o B-5, Tihar Jail  
New Delhi.

2. Shri K.K. Sharma  
S/o P.L. Sharma  
R/o C-27, Tihar Jail  
New Delhi.

3. Shri Triveni Lal  
S/o Shri Loki Ram  
R/o C-7 Tihar Jail  
New Delhi.

... Applicants

( By Shri Shyam Babu, Advocate )

-versus-

1. Shri B.S. Bhatnagar  
Chief Secretary  
Govt. of N.C.T. Delhi  
5, Sham Nath Marg  
Delhi.

2. Shri Ajay Aggarwal  
( Inspector General of Prisons )  
Now Additional D.G.P.  
Central Jail, Tihar Jail  
New Delhi.

3. Shri Kamal Pandey  
Secretary  
Ministry of Home Affairs  
North Block  
New Delhi.

... Respondents

( Shri Rajinder Pandita, Advocate for Respondents 1 & 2  
and Shri K.C.D.Gangwani, Advocate for Respondent 3 )

O R D E R (ORAL)

Justice Ashok Agarwal:-

Directions contained in the order passed on  
30.11.1999 in OA No. 265/1996 according to the  
respondents, who are present in court, have  
substantially been complied with. It is, however, the

grievance of the applicants that though the order has been complied with on paper, actual payment of arrears of pay and allowances as directed, has not been made to them. Similarly costs awarded have also not been paid over to them. Counsel appearing on behalf of respondents 1 and 2, on taking instructions from their clients, who are present in court, gives an undertaking that the aforesaid payment will be made to the applicants within a period of two weeks from today. Aforesaid undertaking is accepted.

2. Present contempt petition, in the circumstances, is disposed of with no order as to costs. Notices earlier issued are discharged.

*(S.A.T.Rizvi)*

(S.A.T.Rizvi)  
Member (A)

*(A. Agarwal)*

(Ashok Agarwal)  
Chairman

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